62:

MOTION FOR ELECTION TO THE PUBLIC ACCOUNTS COMMITTEE. AND PROGRAMME THEREOF

Motion for

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): Sir. I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Raiva Sabha do agree to nominate seven members from the Raiva Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term commencing on the 1st May, 1964 and ending on the 30th April, 1965 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the liouse to serve on the said Committee."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election if the necessary, to Committee on Public Accounts: --

- I. Number of Mem- Seven bers to be elected.
- 2. Last date and time 27th April. 1964 for receiving no-(up to 3 P.M.) minations.
- 3. Last date and time 28th April, 1964 for withdrawal of (up to 3 P.M) candidature.
- 4. Date and time of 29th April, 1964 (Between 3 P.M. and 5 P.M.)
- Room No. 63, First Floor, Parliament 5. Place of election. House, New Delhi.
- 6. Method of election Proportional representation by means αf single transferable vote.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDER-TAKINGS PROGRAMME AND THEREOF

THE MINISTER OF PARLIAMEN. TARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): Sir I move:

"That this House do proceed to elect, in such manner as the Chairman may direct, five members from among the Members of the House to associate with the Committee on Public Undertakings of the lok. Sabha from the 1st May, 1964 for the duration of the present Lok. Sabha."

The question was put and the motion: was adopted.

MR. CHAIRMAN: I have to inform-Members that the following dates have been fixed for receiving nominations and for holding election if necessary, to the Committee on Public Undertakings:-

- 1. Number of Mem- Five bers to be elected
- 2. Last date and time 28th April, 1964 for receiving no-(up to 3 P.M.) minations.
- 3. Last date and time 29th April, 1964 for withdrawal of (up to 3 P.M.) candidature.
- 4. Date and time of 30th April, 1964 election. (Between 3 P.M. and 5 P.M.)
- Room No. 63, First 5. Place of election . Floor, Parliament House, New Delhi.
- 6. Method of election. Proportional rentesentation by means of the single transferable vote.

APPROPRIATION (2) ThE NO. BILL, 1964

SECRETARY: Sir I beg to lay on the Table a copy of the Appropriation No. (2) Bill, 1964 as passed by the-Lok Sabha:

Mr. CHAIRMAN: Further consideration of the Drugs and Cosmetics (Amendment) Bill, 1963. When the House adjourned on the 11th ruary, Dr. M. M. S. Siddhu had not concluded his speech.

REFERENCE TO NOTICE OF MOTION FOR PAPERS

شری پیدارے کل کریل ددطالب،۱۹ (اتر پردیش): جناب والا - مهل نے شیم مبدالاء کی رہائی کے بارے میں اور انہوں نے جہ حالوہ تقریریں کی ھیں اور کنسپیر کیس ورقرا ہوا ہے اس سمهده مهي موشي فاوردهوس كان ایک نوتس دیا ہے ۔ سی جاندا جامدا ھیں که اس نوٹس کے باریا میں اکھا! هوا ھے -

ंभी प्यार लाल क्रील 'तालिब, (उत्तर प्रदेश) जनाबे वाला, मैंने शेख अष्दल्ला की रिहाई के बारे में और उन्होंने जो हालियां तकरीरें की हैं और जो कान्सप्रेसी केस विदड़ा हुन्ना है इस सम्बन्ध में मोशन फार पेपर्स का एक नोटिस दिया है। मैं जानना चाहती हं कि इस नोटिस के बार में क्या हम्रा है ?]

श्री सभापति : ग्रापने जो नोटिस दिया है वह गवर्नमेंट को भेज दिया गया है। वहां से ग्राबजर्वेशन ग्राने के बाद में ग्रपना फैलला करूंगा।

شوى ييارے لل كويل دوطالب، : کب تک فیصله هو چائے کا ذرا میں يه جاننا جاهيل لا -

†िश्री प्यारे लाल करील 'तालिम, कब तक फैसला हो जायगा जरामैं यह जानना चाहंगा।]

श्री सभापति : इस वक्ते स्राप नहीं जान सकते । जब उनका जवाब आ जायेगा उस वक्त में फैसला करूंगा।

COSMETICS DRUGS AND (AMENDMENT) BILL, 1963-continued.

MR. CHAIRMAN: Dr. Siddhu is not present today. I would call upon Dr. P. N. Sapru to speak.

SHRI P. N. SAPRU (Uttar desh). Mr. Chairman, I had thought that Dr. Siddhu would be the first speaker and that he would something to say about the various clauses of this Bill, but I find myself in the position of opening the debate so far as the debate this morning is concerned. Now, the first thing that I should like to say is that there is undoubtedly a need for the Drugs and Cosmetics (Amendment) Bill. I do not know about cosmetics, but there is certainly need for a Drugs Bill. The Bill was referred to a Joint Select Committee and the Select Committee appears to have done its work in a satisfactory manner. They have gone through the various clauses of the Bill and tried to improve the Bill to the extent that it was possible for them to do so. I cannot help asking myself this question, whether it is at all desirable for us to include the Ayurvedic and Unani medicines within the scope of the Bill.